

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 15
(IB)-467(PB)/2020

IN THE MATTER OF:

Ravinder Kumar Dhall

v.

Emmar MGF Land Ltd.

Order under Section 7 of IBC, 2016.

.... Applicant/petitioner

.... Respondent

Order delivered on 11.02.2020

Coram:

SHRI B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT


SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner(s):- -

ORDER

Hon'ble the Supreme Court having already granted stay against the proceeding, the parties are hereby directed to mention the matter as and when Hon'ble the Supreme Court modified the order earlier passed, until such time, the Registry is hereby directed not to list this matter.


(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT


(S. K. MOHAPATRA)
MEMBER (TECHNICAL)